

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6096 of 2021**

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Md. Zamil	...	Petitioner
Versus		
The State of Jharkhand & Anr. ...		Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Md. Razaullah Ansari, Advocate	
For the State	: Mr. Satish Prasad, Addl. P.P.	
For the O.P. No.2	: Mr. Sheo Kr. Singh, Advocate	

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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Complaint Case No.1740 of 2020 registered under sections 147/148/149/323/498A/504/506 of the Indian Penal Code and under Section 3/4 of D.P. Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner has treated his wife with cruelty in connection with demand of dowry. It is further submitted that the allegations against the petitioner are all false and are general and omnibus in nature. It is then submitted that the petitioner is ready and willing to pay Rs. 3,00,000/- as ad interim victim compensation to the complainant-opposite party no.2 without prejudice to his defence in this case and undertakes to cooperate with the trial of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. and the learned counsel for the opposite party no.2 opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of four months from the date of this order, he shall be released on bail on depositing a demand draft of Rs. 3,00,000/- as ad interim victim compensation drawn in favour of complainant-opposite party no.2 and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate-1<sup>st</sup> Class, Palamau at Daltonganj, in connection with Complaint Case No.1740 of 2020 with the condition that the petitioner will cooperate with the trial of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the complainant-opposite party no.2 and hand over the said demand draft to her, after proper identification.

In case, the petitioner deposits the ad interim victim compensation, the same shall be adjusted towards maintenance or one time settlement, if and when the same takes place between the parties.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-